

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
[ANKIT METAL AND POWER LIMITED]

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Ankit Metal and Power Limited
2.	Date of incorporation of corporate debtor	07 th August, 2002
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (ROC)- Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L27101WB2002PLC094979
5.	Address Of The Registered Office And Principal Office (If Any) Of Corporate Debtor	Registered Office- 35, Chittaranjan Avenue, Kolkata, West Bengal, India, 700012 Corporate office at SKP House 132A, Shyama Prasad Mukherjee Road, Kolkata, West Bengal, India, 700026
6.	Insolvency commencement date in respect of corporate debtor	20 th December, 2023 (Order uploaded on 21 st December, 2023)
7.	Estimated date of closure of insolvency resolution process	17 th June, 2024 (180 days from the Insolvency Commencement Date)
8.	Name and the registration number of the insolvency professional acting as interim resolution professional	Rajesh Kumar Agrawal, IBBI/IPA-001/IP-P01023/2017-2018/11722
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: 1, Ganesh Chandra Avenue, 3 rd Floor, Room No 301, Kolkata- 700013 Mail id- rajesh521@yahoo.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: 1, Ganesh Chandra Avenue, 3 rd Floor, Room No 301, Kolkata- 700013 Mail id- cirp.ankitmetal@gmail.com
11.	Last date for submission of claims	04 th January, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: NA.

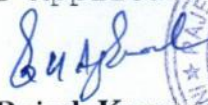
Notice is hereby given that the National Company Law Tribunal (NCLT), Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of the **Ankit Metal and Power Limited** on 20th December, 2023 (Order uploaded on 21st December, 2023).

The creditors of **Ankit Metal and Power Limited**, are hereby called upon to submit their claims with proof on or before 04th January, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA- Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.


Rajesh Kumar Agrawal

Interim Resolution Professional of
Ankit Metal and Power Limited

IBBI/IPA-001/IP-P01023/2017-2018/11722

AFA Valid till 22/11/2024

Date: 21/12/2023

Place: Kolkata

